

**RESERVE BANK OF INDIA EMPLOYEES' GRATUITY AND SUPERANNUATION FUND REGULATIONS, 1975**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE): I beg to lay on the Table a copy of the Reserve Bank of India Employees' Gratuity and Superannuation Fund Regulations, 1975 (Hindi and English versions) under sub-section (4) of section 58 of the Reserve Bank of India Act, 1934. [*Placed in Library. See No. LT-9120/75*]

**RUBBER BOARD (SERVICE) AMENDMENT RULES, 1974, CARDAMOM (AMENDMENT) RULES, 1975 AND CERTIFIED ACCOUNTS OF THE CARDAMOM BOARD, ERNAKULAM, FOR 1972-73 AND AUDIT REPORT THEREON**

SHRI VISHWANATH PRATAP SINGH: I beg to lay on the Table—

- (1) A copy of the Rubber Board (Service) Amendment Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 69 in Gazette of India dated the 18th January, 1975, under sub-section (3) of section 25 of the Rubber Act, 1947. [*Placed in Library. See No. LT-9121/75.*]
- (2) A copy of the Cardamom (Amendment) Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 148 in Gazette of India dated the 1st February, 1975, under sub-section (3) of section 33 of the Cardamom Act, 1965. [*Placed in Library. See No. LT-9122/75.*]
- (3) A copy of the Certified Accounts (Hindi and English versions) of the Cardamom Board, Ernakulam, for the year 1972-73 and the Audit Report thereon, under sub-section (4) of section 19 of the Cardamom Act, 1965. [*Placed in Library. See No. LT-9123/75.*]

12.08 hrs.

**MESSAGES FROM RAJYA SABHA SECRETARY-GENERAL:** Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:—

“(i) I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Wednesday, the 5th March, 1975, adopted the following motion in regard to the Central and other Societies (Regulation) Bill, 1974:—

“That this House do recommend to Lok Sabha that Lok Sabha do appoint a member of the Lok Sabha to the Joint Committee of the Houses on the Central and Other Societies (Regulation) Bill, 1974, in the vacancy caused by the resignation of Shri Shankar Dev from the membership of the said Joint Committee and communicate to this House the name of the member so appointed by Lok Sabha to the Joint Committee”

2. I am to request that the concurrence of the Lok Sabha in the said motion, and also the name of the member of the Lok Sabha appointed to the Joint Committee may be communicated to this House.

(ii) ‘In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the All-India Services (Amendment) Bill, 1975, which has been passed by the Rajya Sabha at its sitting held on the 3rd March, 1975.’

(iii) ‘In accordance with the provisions of Rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Former

Secretary of State Service Officers (Conditions of Service) Amendment Bill, 1975, which has been passed by the Rajya Sabha at its sitting held on the 3rd March, 1975.

**BILLS AS PASSED BY RAJYA SABHA**

**SECRETARY-GENERAL:** Sir, I lay on the Table of the House the following Bills, as passed by Rajya Sabha:—

- (1) The All-India Services (Amendment) Bill, 1975.
- (2) The Former Secretary of State Service Officers (Conditions of Service) Amendment Bill, 1975.

*(Interruptions)*

**MR. SPEAKER:** Order, please. Why are you disturbing the House? Will you please sit down? May I tell you that I have given my ruling. I cannot proceed like this in the House. Every day you get up. There is no sense in this. All of you please sit down.

You cannot go on like this every day. The Election Commission is the proper authority. I will ask the Home Minister to make a statement about it.

**SHRI INDRAJIT GUPTA (Allahabad):** Even though he may have been arrested by the State authorities, the reason given for his arrest is something which concerns the Centre. There are many aspects of this incident on which we would like to have more information. In a little while the Minister of Parliamentary Affairs is going to tell us about the business for next week. You may kindly direct that a statement be made by the Home Minister.

**MR. SPEAKER:** I have asked the Home Minister to come out with a statement. What more do you want?

**SHRI SHYAMNANDAN MISHRA:** Please assure us that you will consider it after having heard the Home Minister.

**PROF. MADHU DANDAVATE (Rajapur):** Have you asked the Home Minister to make a statement?

**MR. SPEAKER:** The problem is that you do not listen. Only one thing can be done at a time, either shouting or listening. Both things cannot be done.

12.12 hrs.

**PUBLIC ACCOUNTS COMMITTEE  
HUNDRED AND THIRTY-FIFTH REPORT**

**SHRI H. M. PATEL (Dhandhuka):** I beg to present the Hundred and Thirty-fifth Report of the Public Accounts Committee on Chapter of the Report of the Comptroller and Auditor General of India for the year 1971-72, Union Government (Civil)—Revenue Receipts, Vol. I. Indirect Taxes.

**MR. SPEAKER:** How has he allowed you to present it? I am really surprised.

12½ hrs.

**PETITION RE. ELECTIONS IN BIHAR AND GUJARAT, SOCIO-ECONOMIC RIGHTS OF THE PEOPLE, ETC., ETC.**

**MR. SPEAKER:** Presentation of petition.

**SHRI B. R. SHUKLA (Bahraich):** On a point of order.

**MR. SPEAKER:** What is the point of order?

**SHRI B. R. SHUKLA:** My point of order is that a petition of an identical nature and substance has already been presented to you. Therefore, it is not proper that for the same purpose another petition be presented in the House now.

**MR. SPEAKER:** I have considered it and it is with my permission that they are presenting it.